<u>N O T I C E</u>

All the learned counsels are hereby informed that Rule 3-A, Chapter XXIV of the Rules of the Court framed under section 34(1) of the Advocates Act 1961, the following provisions have been inserted vide Notification No.278/VIII-C-2 dated 26.5.2005 read with corrigendum no.12501/2005 dated September 16, 2005.

"Rule 3-A (II) - The High Court shall prepare a Roll of advocate in Part 'A' and 'B' of those who ordinarily practise in the High Court Part 'A,' for Allahabad and Part 'B' for Lucknow.

- (III) The Roll of advocate shall bear in regard to each advocate entered, his full name, father's name, passport size coloured photograph, enrolment number, date of enrolment, complete postal address, both of residence and office which shall be in the Muncipal limit in the city of Allahabad or Lucknow as the case may be.
- (IV) The Rolls shall be prepared and revised periodically in the manner and under the authority as may be prescribed by the Chief Justice."

Hon'ble Court (Hon'ble Mr. Justice S.N. Srivastava) has also passed the following order in writ petition no.12458 of 2006 Purshottam Giri Vs. Deputy Director Consolidation and others :

".... 31.3.2007 is fixed as the last date for furnishing requisite details required for registration at the end of the District Judges in the case of advocates practising in the districts and at the end of the Registrar General in the case of Advocates practising in the High Court and Registrar, in the case of advocates practising at Lucknow Bench of this Court attended with the provisio that the registration of any advocate shall be permissible after expiry of the aforesaid date except those advocates who are enrolled thereafter."

In view of the above, applications are invited from all the learned counsels practising in the High Court at Allahabad for registration on Rolls of the Advocates.

Learned counsels willing for registration should submit their application in the prescribed proforma (either typed or downloaded from the Allahabad High Court website or photocopied) alongwith attested copy of their registration certificate, proof of residence and two passport size coloured photographs (one self attested photograph be affixed on the application itself) in the office of Incharge Computer Centre latest by 31.03.2007.

Registrar General

Application for registration on the Rolls of Advocates practising in the High Court at Allahabad.

Affix the self attested colour photograph

1.	Full Name of the advocate	:	
	(In capital letters)		
2.	Father's/Husband's Name	:	
3.	Enrolment number	:	
	Year : State	:	
	(Please attach attested copy of registration certificate)		
4.	Date of Enrolment	:	
5.	Complete address		
	a) Residence	:	
	(Please attach proof)		
	b) Office	:	
	c) Chamber in the High Court	:	
6.	Telephone Numbers		
	a) Office	:	
	b)Residence	:	
	c) Mobile	:	
7.	E-Mail address, if any	:	

8. Undertaking

I declare and undertake that I am practising in this Hon'ble Court and that I have not made any applications anywhere else for listing my name on the Rolls of advocates except in this High Court. I further undertake that all the information mentioned above are correct to my personal knowledge and that the changes, if any, occurred therein, in the future, will be intimated, soon after, to the Registrar General.

Signature of the applicant

(Name and Date)

Note : Please also attach your two recent passport size coloured photos. One self-attested photo be pasted on the application itself while the second photo be unattested.